

**GOVERNMENT OF INDIA
MINISTRY OF TOURISM**

**LOK SABHA
UNSTARRED QUESTION NO.974
ANSWERED ON 17.12.2018**

GUIDELINES FOR ADVENTURE TOURISM

974. DR. K. GOPAL:

Will the Minister of TOURISM be pleased to state:

- (a) whether our country has an incredible opportunity for adventure tourism since 70 percent of the Himalayas are in India;**
- (b) if so, the details thereof along with the steps taken by the Government to promote and boost achievements tourism in the country;**
- (c) whether guidelines for adventure tourism have been put in place; and**
- (d) if so, the details thereof?**

ANSWER

MINISTER OF STATE FOR TOURISM (INDEPENDENT CHARGE)

(SHRI K.J. ALPHONS)

(a) to (d): Yes, Madam. The Ministry of Tourism (MoT) has recognized Adventure Tourism as a Niche Tourism product to promote India as a 365 days' destination and attract tourists with specific interest. A Task Force on Adventure Tourism was set up in 2016 to act as a forum for development and promotion of Adventure Tourism in the country.

The MoT under its voluntary scheme grants Approval to bonafide Adventure Tour Operators as per Guidelines laid down in this respect. Further, MoT also provides Central Financial Assistance to State Governments/UT Administrations under various schemes for development of infrastructure for adventure tourism. In addition, Adventure Tourism is regularly highlighted for promotion as part of the Incredible India Campaign in the print, electronic,

online and outdoor media in India and abroad as well as at the various travel trade exhibitions overseas.

The MoT has also formulated a set of Guidelines for Safety and Quality Norms for Adventure Tourism Activities in order to minimize the risk associated with such activities and for the safety of the tourists. These guidelines have been reviewed and the revised guidelines 'Indian Adventure Tourism Guidelines-2018' (Version 2.0) have been launched on 31st May 2018 which cover 31 verticals involving land, air and water in respect of adventure tourism activities. These Guidelines have been forwarded to the State Governments and Union Territory Administrations for adoption and compliance.
